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SLP(C)No. 4635 OF 2001
ITEM No.1B (for Jt.)

Court No. 9

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.4635/2001
(From the judgement and order dated 11/01/2001 in RFA 32/00
of The HIGH COURT OF DELHI AT N. DELHI)

ASHOK NAGAR WELFARE ASSOCIATION & ANR. Petitioner (s)

VERSUS

R.K. SHARMA & ORS. Respondent (s)

WITH
SLP(C)4657/2001

(Heard by Hon'ble Mohapatra and Reddi,JJ.)

Date : 14/12/2001 These Petitions were called on for pronouncement
of judgment today.

CORAM :
HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)
Mr. R. Ayyam Perumal,Adv.
Mr. K.S.Kashyap,adv.

For Respondent (s)
Mr. P.B.Suresh,adv.
Mr. Vipin Nair,adv. for
M/s. Temple Law Firm,advs.

UPON perusing the papers Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2
.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Hon'ble Mr. Justice P.Venkatarama Reddi
pronounced the judgment of the Court. The Special
Leave petitions stand dismissed. There shall be no
order as to costs. REPORTABLE@@
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.SP1
(Suman Wadhwa) (S.Malkani)
Court Master Court Master

Signed Reportable judgment is placed on
the file.